

REVISED

ITEM NO.10

COURT NO.9

SECTION XI-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 3174/2021

(Arising out of impugned final judgment and order dated 18-12-2020 in RFA No. 131/2020 passed by the High Court Of Kerala At Ernakulam)

DR. N. GOPAKUMAR

Petitioner(s)

VERSUS

P. ANIL KUMAR & ANR.

Respondent(s)

Date : 25-11-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VINEET SARAN
HON'BLE MR. JUSTICE ANIRUDDHA BOSEFor Petitioner(s) Dr. S. Gopakumaran Nair, Sr. Adv.
Mr. T. G. Narayanan Nair, AOR
Ms. Priya Balakrishnan, Adv.
Mr. Manish Nair, Adv.For Respondent(s) Mr. Mukun P. Unny, Adv.
Mr. Anoop Bhaskar, Adv.
Mr. Sriram P., AORUPON hearing the counsel the Court made the following
O R D E R

In compliance of this Court's order dated 30.09.2021, the petitioner has deposited a sum of Rs. 10,20,000/- with the Trial Court. On deposit of the said amount, it was directed by this Court that respondent no. 1 shall be entitled to withdraw the same without furnishing any security.

Learned counsel for the respondents states that in spite of

giving an application for withdrawal of the said amount, respondent no. 1 has not been paid the same.

In view of the aforesaid circumstances, we direct that the Trial Court shall release the entire amount of Rs. 10,20,000/- deposited by the petitioner in favour of respondent no. 1 forthwith and not later than 10 days from moving any such application.

List the matter in the 3rd Week of January, 2022 on a non-miscellaneous day.

(PRADEEP KUMAR)
BRANCH OFFICER

(ASHWANI KUMAR)
ASTT. REGISTRAR-cum-PS

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